

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:318
ANSWERED ON:10.12.2009
HIGHER USER CHARGES
Dhruvanarayana Shri R.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the International Air Transport Association (IATA) has commented on the mismatch of high user charges and services provided at Indian airports;
- (b) if so, the details thereof;
- (c) whether IATA has commented that the airport operators should not be permitted to hike airport charges or levy user charges just to offset non-fulfillment of targets mentioned in contracts;
- (d) if so, the details thereof;
- (e) whether IATA has also called for strong penalties on airport operators like revocation of concession agreements with the private airport developers; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a), (b), (c), (d), (e) & (f): A Statement is laid on the Table of the House.

Statement in reply to parts (a), (b), (c), (d), (e) & (f) of Lok Sabha Starred Question No.318 for 10.12.2009 regarding Higher User Charges.

- (a): No, Madam. International Air Transport Association (IATA) has not commented on the mismatch of high user charges and services provided at Indian airports.
- (b): Does not arise.
- (c): No, Madam.
- (d): Does not arise.
- (e): No, Madam.
- (f): Does not arise.